# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 770 ANSWERED ON 04th DECEMBER, 2025

### **UNCLAIMED VEHICLES ON PUBLIC ROADS**

770. SMT. SHAMBHAVI:

SHRI ATUL GARG:

**DR. LATA WANKHEDE:** 

**SHRI RAJESH VERMA:** 

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

# be pleased to state:

- (a) whether the Government has taken note of the large number of abandoned, unclaimed or scrapped vehicles lying unattended on public roads, roadside spaces, and outside shops/junkyards across the country, thereby causing traffic congestion, encroachment, pollution and safety hazards and if so, the details thereof;
- (b) whether the Government has collected any data, in coordination with State Governments and local bodies on the estimated number of such vehicles lying unused for more than one year across major cities and towns and if so, the details thereof, State/UT-wise;
- (c) the existing legal or administrative provisions for removal, auction or recycling of such vehicles and the extent to which they have been implemented by States/UTs; and

(d) whether the Government proposes to introduce stricter timelines, penalties or centralised mechanisms for clearance of abandoned vehicles from public spaces and if so, the details thereof?

#### ANSWER

### THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

# (SHRI NITIN JAIRAM GADKARI)

(a) to (c) The legal provisions for handling abandoned or impounded vehicles have been provided in Section 127 of the Motor Vehicles Act, 1988, Sections 25-27 of the Police Act, 1861 and Sections 497, 498, 503 and 504 of the Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023, which empower State/UT's enforcement authorities to remove, manage, sale or otherwise dispose of such vehicles following due process.

Government has highlighted the matter with various State Police Authorities from time to time.

The removal and disposal of such vehicles is primarily within the domain of States/UTs Police authorities, as the vehicles are seized or held as case property under the provisions of the Bharatiya Nagarik Suraksha Sanhita (BNSS), the Police Act & the Motor Vehicles Act. States/UTs have been advised to identify such vehicles and take action in accordance with applicable legal provisions.

Further, Rule 8(viii) and Rule 10(vi) of the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 permit enforcement agencies to offer the auctioned, impounded or abandoned vehicles for scrapping through Registered Vehicle Scrapping Facilities (RVSFs) which ensures a more scientific disposal of such vehicles.

(d) No such proposal is under consideration.

\*\*\*\*